

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.14  
I.A No.65 & 305/2024 in  
C.P. (IB) No.79/BB/2023**

**IN THE MATTER OF:**

Small Industries Development Bank of India  
Specializes Recovery Branch ... Petitioner  
Vs.  
Smt. Srilekha Bommi Reddy ... Respondent

**Order under Section 95 (1) of IBC, 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Chithra Nirmala  
For the Respondent : Appeared for Shri Jeevan Kumar

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Learned Counsel for the Petitioner has filed a Memo for withdrawal vide Diary No.4209 dated 18.07.2024 stating that the Corporate Debtor has submitted an offer of Rs.1.40 crores to the Financial Creditor and the same is accepted by the Financial Creditor vide their sanction letter dated 14.05.2024. Further, the Financial Creditor also confirmed the receipt of the entire One Time Settlement (OTS) amount of Rs.1.40 crores from the Corporate Debtor. Therefore, the Petitioner Counsel has filed a memo for withdrawal requesting to permit her to withdraw the present petition.
3. In view of the above, **C.P (IB) No.79 /BB/2023 is disposed of as withdrawn and all the pending IAs stand closed.**

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**